

National Company Law Tribunal

Allahabad Bench

C P No. 142/ALD/2017,

CA No.212/2018

ATTENDENCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.10.2018

NAME OF THE COMPANY: REV John Augustine & Ors. V/s. Lucknow Diocesan Trust Association & Ors.

SECTION OF THE COMPANIES ACT: 241/242

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	SANCHIT GARGA	Advocate	Respondent No. 1	
2.	Namman Rajivanshi	Adv	Respondent No. 1	
3.	A.J. Saunders	Advocate	Respond No 3	
4.	Ashish Pohaati	Advocate	Petitioner	
5.	Naureen Narang	PCS	Petitioner	
6.	Pranav K. Sivantam	Adv.	Resp. No. 1	
7.	Krishna Dev Upa	Adv.	200	
8.	Pranav Narayan	Adv.	Mr. M. Mehta	
9.	SANKALP NARAIN	ADV.	Sankalp Narain	
10.	Subroto Mishra	Adv	Mr. Sanjay Ferron	

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Parties are represented by their respective counsels. Our attention is drawn to this bench's previous order dated 07.09.2018 whereby notices have been issued to the respondents in respect of alleged contempt of court.

However, today the learned counsel appearing for petitioner points out that despite direction issued by this court to the respondent for submission of requisite clarification before this court, Court orders are not complied with. Since there is conflict of instruction among lawyers claiming to be authorized representatives of Respondent LDTA and which is not yet clear, hence both lawyers are expected to provide necessary clarification as being sought for by this Court vide its order dated 7th September, 2018 by the next date of hearing.

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Advocate Sankalp Narayan, appearing for Mr. Sanjay Ferrow, one of the respondent in the contempt application, informs that Mr. Sanjay Ferrow is present in person in the Court. However, another respondent Mr. Marvin Messi is not present today in person, and represented by his counsel Vijay Kumar Mishra who seeks exemption for him. However, he is directed to ensure presence of the Respondent Mr. Marvin Messi on next date of hearing.

In the present matter ROC was directed to furnish a Report as per this court order dated 07.09.2018. Learned CGSC Krishna Dev Vyas appearing for ROC informed that such compliance report has already been filed.

By considering the above stated facts and circumstances of the case, we feel that the matter needs to be heard by a regular bench. Meanwhile, the Respondents are expected to follow the direction issued by this court vide its order dated 07.09.2018. The counsel appearing for LDTA is directed to file their proper Vakalatnama duly supported by its Board Resolution.

The learned counsel appearing for petitioner request for extension of interim order earlier passed by this court till the next date of hearing. Therefore, in the interest of justice the Interim order passed and direction issued if any by this court to be continued till next date of hearing.

Meanwhile petitioner counsel is advised to provide a spare copy of the contempt petition with annexures to the counsel for Respondent.

List the matter on 20th November, 2018.

Dated: 09.10.2018

-Sd-

**SAROJ RAJWARE,
MEMBER (T)**

-Sd-

**H.P. CHATURVEDI
MEMBER (J)**